

National Company Law Tribunal

Allahabad Bench

C P NO. (IB) 64/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: varigasi Auto Sales

SECTION OF THE COMPANIES ACT/I & B CODE: 10 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ANURAG KHANNA	SR. ADV.	Sujar advocate	For Corp Applicant
2.	MS. GUNJAN JADWANI	ADV.		
3.	R.P. Agrawal	Adv.	Gata Motri Finance TMEL, TMEL	Rajendra
4.	Mishra Agrawal	Adv.		
5.	Anil Kumar Jaiswal	Adv.	Punjab National Bank	Nishant Mehrotra
6.	NISHANT MEHROTRA	Adv.	Tata Capital F. Co.	
7.	PRATIK J. HAZAR	Adv.	State Bank of India	

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Counsels for respective parties are present. Arguments on behalf of the Corporate Debtor Company/ Applicant are concluded. Arguments on behalf of Financial Creditor/ Secured Creditor are heard and still continued.

Counsel for the Corporate applicant further filed C.A No. 193/2017 and CA No. 178/2017. Reply to these applications to be filed by the Respondent TMEL. It is further made clear that any action taken pertaining to these applications shall be subject to final outcome of present petition.

The matter be listed on 6th December, 2017.

Date: 16/11/2017

Typed by
Jyoti
(Stenographer)

Sd—
H.P. Chaturvedi, Member(Judicial)